

- 4) After receipt of the Copy of the Reply, Petitioner is at liberty to file and place on record Affidavit in Rejoinder well before the adjourned date thereby duly serving a copy of Affidavit in Rejoinder to the other side well in advance.
- 5) Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare